The Karnataka Existing Laws (Construction of References to Values) Act, 1957

Act 12 of 1957

Keyword(s):
New Coins, Indian Coinage Act, 1906
THE KARNATAKA EXISTING LAWS (CONSTRUCTION OF REFERENCES TO VALUES) ACT, 1957.

ARRANGEMENT OF SECTIONS.

Sections:
1. Short title and commencement.
2. Interpretation.
3. Construction of references to certain values in existing laws.

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STATEMENT OF OBJECTS AND REASONS

Act 12 of 1957.—In view of the introduction of new coins (Naye Paise) with effect from 1st April 1957 under the Indian Coinage Act, 1906, it is necessary to provide for the construction of references to annas, pice and pies in existing laws in terms of Naye Paise.

Hence this Bill.

(Vide Notification No. 20728 L.A. dated 18th March 1957 -File No. LAW 47 LGN 57).
THE [KARNATAKA] EXISTING LAWS (CONSTRUCTION OF REFERENCES TO VALUES) ACT, 1957.

(Received the assent of the Governor on the Thirty-first day of March 1957.)

An Act to provide for the construction of references in existing laws to values expressed in annas, pice and pies, in relation to new coins (Naye Paise).

WHEREAS it is expedient to provide for the construction of references in existing laws to values expressed in annas, pice and pies, in relation to new coins (Naye Paise);

BE it enacted by the [Karnataka State] Legislature in the Eighth Year of the Republic of India as follows:—

1. Short title and commencement.- (1) This Act may be called the [Karnataka] Existing Laws (Construction of References to Values) Act, 1957.

(2) It shall come into force on the first day of April, 1957.

2. Interpretation.- In this Act, “existing law” means any Act, Ordinance or regulation having the force of law in the whole or any part of the [State of Karnataka] relating to any matter with respect to which the [Karnataka State] Legislature has power to make laws or any notification, rule, order, bye-law, scheme or other instrument issued or made thereunder, other than any enactment, notification, rule or order to which the provisions of sub-section (3) of section 14 of the Indian Coinage Act, 1906 (Central Act III of 1906), are applicable.

3. Construction of references to certain values in existing laws.- In every existing law, all references to any value expressed in annas, pice and pies, shall be construed as references to that value expressed in new coins referred to in sub-section (1) of section 14 of the Indian Coinage Act, 1906 (Central Act III of 1906), converted thereto at the rate specified in sub-section (2) of section 14 of the said Act.

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